

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:269
ANSWERED ON:09.07.2014
IMPACT OF RAISING HEIGHT OF NARMADA DAM
Roy Prof. Saugata

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has given the approval for raising the height of the Narmada Dam by 17 metres;
- (b) if so, whether the Government has considered the serious environmental impact that may arise due to the new decision to increase the height of Narmada Dam beyond the existing 122 metres;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the area which may cover as reservoir due to the raising of height of the dam;
- (e) whether the Government has earmarked any land to rehabilitate the people who will lose their land due to the said decision; and
- (f) if so, the details thereof and the steps taken by the Government in this regard and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) The Narmada Control Authority (NCA) accorded permission to Sardar Sarovar Narmada Nigam Limited (SSNNL), Government of Gujarat, on 12.06.2014 to carry out works in Phase-I proposal comprising construction of piers, overhead bridge and installation of gates in open or raised position.

(b) & (c) Hon'ble Supreme Court in its order dated 18.10.2000 in WP No.319 of 1994 (Narmada Bachao Aandolan VS Union of India and Others) has directed that permission to raise the dam height will be granted by the Narmada Control Authority (NCA) from time to time after it obtains clearances from the Environment Sub-Group headed by the Secretary, Government of India, Ministry of Environment & Forests and the Resettlement & Rehabilitation (R&R) Sub-Group headed by the Secretary, Government of India, Ministry of Social Justice & Empowerment. The R&R Sub-Group would in turn give clearance after having consulted the three Grievance Redressal Authorities (GRAs). The Environment Sub-Group of Narmada Control Authority had, accordingly, given conditional clearance for Phase-I proposal in its 48th meeting held on 01.04.2010. The R&R Sub-Group recommended clearance in its 77th meeting held on 27.06.2013 subject to certain conditions. The permission has thereafter been granted by the Narmada Control Authority for works in Phase-I proposal after having followed due procedure laid down by the Hon'ble Supreme Court in the matter.

(d) No additional agricultural land or house is expected to be submerged on account of this approval of NCA for Phase-I works.

(e) & (f) Does not arise in view of the (d) above